

sure their optimal involvement in the programmes of the Department.

[*Translation*]

Implementation of Forest Policy

1860. SHRI RAM SARAN YADAV: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the forest policy of the Government is being implemented in toto;

(b) whether any State Government has violated the guidelines issued in this regard; and

(c) if so, the names of those States and the steps being taken to ensure its full implementations?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a). to (c) The National Forest Policy 1988 sets out the objectives and the essentials of forest management and the strategy for achieving the objectives. Broadly the policy is being implemented by the States within the parameters of the existing state laws. Wherever deviation are observed, the matter is pursued with

the concerned State Governments for corrective action.

[*English*]

Sale of Spurious Drugs in Delhi

1861. SHRI KARIYA MUNDA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether manufacture of spurious drugs have come to light in Delhi during the last two years; and

(b) if so, the details thereof including the names of the companies who have been blacklisted on this account?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D.K. THARA DEVI SIDDHARTHA): (a) and (b). As per the information furnished by the Delhi Administration, six cases of spurious drugs were detected in the Union Territory of Delhi during the last two years i.e. from 1.1.90 to 27.11.91.

The details of the companies from where the said spurious drugs were detected are indicated in the statement annexed. These cases are under investigation.